

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4159
ANSWERED ON:18.08.2000
ADDITIONAL SUGAR QUOTA OF PDS TO STATES
RUDRAGOUDA PATIL

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the State Governments have requested the Union Government to allocate additional quota of sugar for PDS;
- (b) if so, the details of requests received during the last three years, State-wise;
- (c) the reaction of the Government thereto; and
- (d) the reasons for not allocating the additional quota to Maharashtra and Karnataka despite surplus stock with the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SRI SREENIVASA PRASAD)

- (a) Yes Sir, Requests have been received from some of the State Governments.
- (b) & (c): Details of the state-wise requests received by the Government during the last three years and the action taken thereon is at Annexure.
- (d) Considering the accrual of sugar to the levy account, it is not possible to allocate additional levy sugar to the states just on the basis of surplus stock of free sale sugar available with the factories.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 4159 FOR ANSWERED IN THE LOK SABHA ON 18.8.2000.

STATEWISE DETAILS OF THE REQUESTS RECEIVED FROM THE STATE GOVTS. FOR ENHANCEMENT OF THE SUGAR QUOTA, DURING THE LAST THREE YEARS & THE REACTION THEREON.

S.No. Name of the State/UT Admn. Date when request received Reason for the request Action taken by the Government

1. Delhi 18.11.98 Enhancement of levy quota due could not be acceded to then due to increase in population one time advance allocation to the tune of 1800 MTs. was released subject to adjustment. This was conveyed to the State Govt. However, the monthly levy sugar quota has since been revised w.e.f. 1-3-2000 based on the projected population as on 1-3-99 in place of population as per 1991 census.
2. Tripura 20-7-98 -do- The request of the State Govt. could not be acceded to then due to inadequate accrual of levy sugar and the same was conveyed to the State Govt. However, the monthly levy sugar quota has since been revised w.e.f. 1-3-2000 based on the projected population as on 1-3-99 in place of population as per 1991 census.

3. Assam 21-10-99 -do- -do-
4. Mizoram 27-11-98 -do- -do-
5. Himachal Pradesh 23-3-98 -do- -do-
6. Rajasthan 05-06-99 -do- -do-
7. Maharashtra 4.4.98 &
13-11-98 -do- -do-
8. Haryana 25-6-99 Enhancement of -do-
monthly levy
quota due to
increase in
population
9. Orissa 24-8-98 Additional The request of the State Govt. could
Festival Quota not be acceded to due to inadequate
accrual of levy sugar and the same was
conveyed to the State Govt.

To alleviate the sufferings of the people of Orissa caused due to cyclone, as a special case, the Govt. of India on 2-11-99 released an additional quota of 1000 MTs. of levy sugar over and above the normal levy sugar quota of the State for distribution as relief measure.

10. Jammu & Kashmir 16-11-98 -do- As 500 MTs. of additional Festival Quota
had already been released to the State during the calendar year 1998, request for further addl. festival quota could not be acceded to and the decision was conveyed to the State Govt.
11. Nagaland 15-9-98 -do- As 250 MTs. of additional Festival Quota
had already been released to the State during the calendar year 1998, request for further addl. festival quota could not be acceded to and the decision was conveyed to the State Govt.
12. Uttar Pradesh 9-5-2000 Enhancement of Since the quota has already been revised
monthly levy w.e.f. March 2000 based on the projected quota due to population as on 1.3.99, no further upward increase in revision at this stage is possible and population the same stands conveyed to the State Govt.
13. Tamil Nadu 2-10-99 Advance levy A qty. of 8610 MTs. was released as
7-12-99 & for to the tune advance levy quota subject to adjustment
19-1-2000 of 8610 MTs. for in subsequent monthly quotas.
meeting require-
ments of festivals

Enhancement of The request of the State Govt. could
monthly levy not be acceded to then due to inadequate
quota due to accrual of levy sugar and the same
increase in was conveyed to the State Govt.

population However, the monthly levy sugar quota has since been revised w.e.f. 1-3-2000 based on the projected population as on 1-3-99 in place of population as per 1991 census.

14. Karnataka 31-10-98, -do- -do-
18-12-98 &
25-1-99

15. Kerala 29-7-98, Addl. Festival The request of the State Govt.
4-1-99 quota for X-Mas could not be acceded to due to
inadequate accrual of levy sugar
and this was conveyed to the State Govt.

10-3-99 Enhancement of The request of the State Govt. could
monthly levy quota not be acceded to then due to inadequate
due to increase accrual of levy sugar and the same was
in population. conveyed to the State Govt.
However, the monthly levy sugar
quota has since been revised w.e.f.
1-3-2000 based on the projected population
as on 1-3-99 in place of popula-
tion as per 1991 census.

20-7-2000 Advance levy quota A qty. of 8000 MTs. of levy sugar
of 8000 MTs. for has been released in advance
meeting their subject to adjustment in
requirement during subsequent monthly quota.
onam festival

16. Andhra Pradesh 24.3.98 Addl. Festival quota While the request of the State
for Bakrid. Govt. could not be acceded to
due to inadequate accrual of
levy sugar, the State's Annual
Festival Quota for the calendar
year 1998 was released on 30-3-98
enabling the State Govt. to meet
their requirements.